

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

21. I.A. 2885/2024 in

C.P. (IB)/530(MB)2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **10.06.2024**

NAME OF THE PARTIES: Walchandnagar Industires Ltd
VS
Swaraj India Agro Ltd.

Appearance

For Applicant in IA 2885/2024: Adv. Vidit Diyva Kamat

For Respondent/Corporate Debtor: Adv Prachi wazalwar is present
through VC

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

IA 2885/2024

This application has been filed by operational creditor seeking direction for listing CP 530/2018 for hearing. On perusal of the record, it is seen that the company petition was dismissed on 23.09.2019 with remarks that detailed order will follow, however, detailed order for dismissal was never passed. Therefore, Hon'ble High Court of Bombay had given the liberty to the applicant to file an application before the Adjudicating Authority. Upon an application by the applicant in IA 485/2021 the Adjudicating Authority allowed the application and passed the order for hearing the matter afresh. The company petition has not been listed for hearing thereafter. List the **CP 530/2018** for hearing on **26.07.2024**. Accordingly, IA is **allowed** and **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)

//MANISH TIWARI//